

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 85/TT/2024

Subject	:	Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from anticipated COD to 31.3.2024 for 3 Nos. transmission assets under “Augmentation of Transformation Capacity” in the Southern Region.
Date of Hearing	:	28.8.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Tamil Nadu Generation and Distribution Corporation Limited and 12 Others
Parties Present	:	Shri Mohd. Mohsin, PGCIL Shri Angaru Naresh Kumar, PGCIL Shri Zafrul Hassan, PGCIL Shri Arjun Malhotra, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the determination of transmission tariff from the anticipated COD to 31.3.2024 for 3 transmission assets under “Augmentation of Transformation Capacity” in the Southern Region. He further submitted that none of the Respondents had filed any reply to the Petition. He added that the information sought through the Technical Validation letter dated 22.4.2024 has been furnished vide affidavit dated 7.5.2024.

2. After hearing the Petitioner’s representative, the Commission directed as under:
- a) Issue notice to the Respondents, subject to all just exceptions; and
 - b) The Respondents are to file their respective replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.



3. The Petition will be listed for the hearing on **24.10.2024**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

